

The Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Amendment) Bill, 2022

(Uttarakhand Bill No. of 2022)

A

Bill

further to amend the Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) in the context of the State of Uttarakhand.

Be it enacted by the State Legislative Assembly of Uttarakhand in the Seventy-third Year of the Republic of India as follows:-

Short title, extent and commencement	1.	(1) This Act may be called the Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Amendment) Bill, 2022. (2) It extends to the whole of State of Uttarakhand except the areas included and may be included from time to time in any local bodies (Municipal corporation, Nagar Panchayat and Cantonment Board) limits. (3) It shall come into force at once.
Amendment of section 143	2.	In section 143 of the Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (hereinafter referred as the principal Act) (i) in subsection (1), the following Proviso shall be inserted, namely:- Provided that, the application the bhumidhar/Owner with the transferable right the following category of land shall-

		<ol style="list-style-type: none"> 1. the land purchased for non-agricultural under section 154 of this Act. 2. the Map of Land sanction for non-agricultural purpose by any development authority. 3. the land sanctioned under non-agricultural purpose by the State Empowered Committee or District Empowered Committee under the Uttarakhand Enterprises Single Window Facilitation and Clearance Act, 2012 (Uttarakhand Act No. 5 year 2013). <p>The in charge Assistant Collector as the concerned Pargana within seven days of such Application shall declare that said land shall be utilized for the purpose other than agricultural, mentioned above.</p> <ol style="list-style-type: none"> 4. Within the period of three working days from the date of delivered declaration shall be entered of this intend in Khatoni.
		<p>(ii) After sub section (3) the following sub section shall be inserted, namely:-</p> <p>(4) For the declaration mentioned in sub section (1), the fee prescribed by the state government shall be paid.</p>

Omission of section 143A	3.	Section 143A of the principal Act shall be omitted.
Omission of section 143B	4.	Section 143B of the principal Act shall be omitted.